
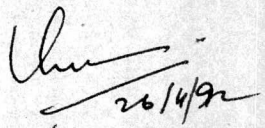


M.A./364/92 in

R.A./31/92 in

O.A./298/92

DATE	OFFICE REPORT	ORDERS.
26.11.92		
26		<p>Shri V.B.Garnia proxy for Shri P.F.Makwana for the review applicant.</p> <p>The xxxxxx applicant has filed M.A.364/92 for condonation of delay. In the view, we are <i>of dispose of the mat.</i> taking in this matter, we to condone the delay.</p> <p>2. The review sought is for inserting a direction to the respondents to dispose of the representation that will made by the applicant within a specified time.</p> <p>3. We have heard the learned counsel for the review applicant. This is not an error apparent on the <i>face</i> of the record. We had only observed that the applicant had not exhausted his remedies by making a representation and therefore, the applicant was permitted to withdraw his application to enable him to file the representation. The question of ^ufixing a time limit will xx arise if the representation is filed and it is not disposed of in a reasonable time.</p> <p>4. In the circumstances, we find no merits in this application and it is dismissed.</p> <div style="display: flex; justify-content: space-between; align-items: flex-end;"><div style="text-align: center;"> (R.C.BHATT) MEMBER (J)</div><div style="text-align: center;"> (N.V.KRISHNAN) VICE CHAIRMAN</div></div> <p>*SS</p>

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